## THE HIGH COURT OF MEGHALAYA AT SHILLONG

## NOTIFICATION

Dated, Shillong, the ..... March, 2016

No.HCM.II/153/2014-Estt/

In order to ensure immediate

action on grievances and for better administration of grievance redressal system, Hon'ble the Chief Justice is pleased to order in supersession of earlier order No.HCM II/153/2014-Estt, dated 22<sup>nd</sup> March, 2016, that the Registrar General of High Court of Meghalaya shall be in-charge of grievance redressal cell and shall also act as Nodal Officer to whom grievances could be forwarded on the email ID rg.mglhc@indiancourts.nic.in.

By order;

REGISTRAR GENERAL

Memo. No.HCM.II/153/2014-Estt/892 A

Shillong, the 2.2 March, 2016.

Copy to:

- 1. All Registrar, High Court of Meghalaya, Shillong.
- ${\it 2.} \ \ {\it All Joint Registrar}, {\it High Court of Meghalaya}, {\it Shillong}.$
- 3. All Deputy Registrar, High Court of Meghalaya, Shillong
- 4. All Assistant Registrar, High Court of Meghalaya, Shillong.
- 5. The System Analyst/LRO/PRO/FO, High Court of Meghalaya, Shillong.
- 6. The Accountant-cum-Cashier, High Court of Meghalaya, Shillong.
- 7. The Court Officer, High Court of Meghalaya, Shillong.
- 8. Office file.

REGISTRAR GENERAL